

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(18)

O.A.No. 1370 of 1993

New Delhi, dated the 17th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri Het Ram,
Ex-Casual Labourer
under the Divl. Railway Manager,
N.E. Railway, Izat Nagar,

2. Shri Kishan lal,
S/o Shri Naney

3. Shri Mangli Ram,
s/o Shri Punni

4. Shri Suraj Pal,
s/o Shri Devi

5. Shri Swaran Singh,
S/o Shri Nek Singh

C/o Shri B.S. Maine
Advocate,
240, Jagriti Enclave,
Delhi-110092. APPLICANTS
(By Advocate: Shri B.S. Maine)

VERSUS

1. The General Manager,
North Eastern Railway,
Gorakhpur.

2. The Divisional Railway Manager,
N.E. Railway,
Izatnagar. RESPONDENTS

(By Advocate: Shri P.S. Mahendru)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Maine for the
applicant and Shri Mahendru for the
respondents.

2. Both the ld. counsel agree that this
O.A. be disposed of with a direction that in the

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event that the applicants submit a self-contained representation supported by all the available documents in their possession within one month from the date of receipt of a copy of this judgment, the Respondents will examine the same together with the applicants' casual labour cards and after verification, upon being satisfied that the applicants have indeed put in the requisite number of days as casual labourers as per extant rules and instructions on the subject, the respondents will place their names on the live Casual Labourer Register and thereafter will consider their re-engagement subject to the availability of work and strictly in accordance with their seniority in the said register.

3. This O.A. is disposed of accordingly.
No costs.

Lakshmi
(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

Adige
(S.R. ADIGE)
Member (A)

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